

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 67/2001**  
**CA. NO.**

**CORAM:**

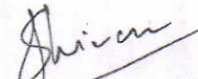
**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2016**

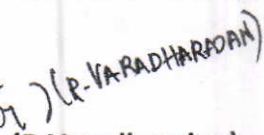
**NAME OF THE COMPANY:** M/s. Sh. Prabhu Dayal Vs. M/s. Trinity Combine Associations  
Pvt. Ltd.

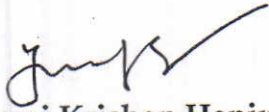
**SECTION OF THE COMPANIES ACT: 235**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	SHIVAM KHANNA	Advocate	Respondent	

**ORDER**

Learned Counsel for the respondent <sup>is</sup> ~~was~~ present. Learned Counsel for the petitioner was not present on the earlier occasion and <sup>has</sup> ~~not~~ attended the proceedings today also despite notice. The petition ~~seems to be~~ <sup>is</sup> pending for a long time. Therefore, the petitioner seems to be not interested in prosecution. The petition is dismissed.

  
(R. Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
(Member (Judicial))